

White-Washing of Houses in Delhi

518. SHRI BHOLA PRASAD : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that Delhi Administration and other local authorities have taken steps to ensure that house owners get their houses white-washed in order to make Delhi clean and beautiful;

(b) if so, what are the details in this regard;

(c) whether Government are aware that these efforts have not produced the desired effect due to pasting of posters on the walls and pillars of the recently whitewashed buildings; and

(d) if so, what steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : Sir, Yes, Sir, with a view to give a face-lift to the Capital, the concerned local bodies have taken steps.

(b) Municipal Corporation of Delhi have issued instructions to their Health Department to ensure that white-washing and painting of the buildings is undertaken by their owners at the earliest. The Corporation have also issued press notes urging the house owners to keep their premises properly scavenged, cleansed, white-washed and painted. The New Delhi Municipal Committee have also issued notices under Section 115 of Punjab Municipal Act, calling upon the occupants/owners to get their houses white-washed. It has been reported that the Cooperation received in this regard is satisfactory.

(c) In the areas under the jurisdiction of Municipal Corporation of Delhi the cleanliness drive has been marred to some extent due to pasting of posters on the walls and pillars. But in the New Delhi Municipal Committee area there is no such problem.

(d) The Municipal Corporation of Delhi have banned the display of posters or signs on the walls and pillars with effect from 1st April, 1976. Under the N.D.M.C. bye-laws pasting of posters except at authorized notice boards, are forbidden

Chief Minister's Meeting

519. SHRI S. G. SARDESAI:

SHRI YOGENDRA SHARMA : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether a two-day meeting of the Chief Ministers' was held in the first week of March, 1976; and

(b) if so, the proposals discussed and decisions taken at the meeting.

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) : (a) Yes, Sir.

(b) The Chief Ministers discussed the issues involved in the implementation of the 20-Point Economic Programme and made a number of recommendations on them. These are mainly as follows :—

(1) The Government of India together with the State Governments may examine further constitutional and legal measures necessary to insulate land reforms laws from judicial review. The State Governments may take effective steps consistent with their authority to have quickly disposed of such writ petitions as have been pending in the High Courts before the inclusion of the ceiling laws in the Ninth Schedule to the Constitution.

(2) The Government of India may consider legal measures necessary for severely restricting, if not altogether dispensing with, benami transactions in land and other forms of property as legal transactions. The State Governments and the Union Territories may take suitable measures for strengthening the administrative and judicial machinery required for expediting implementation of ceiling laws.

(3) Suitable provisions may be made to ensure that the title to the land is transferred to the allottee immediately after its allotment without prior payment by him if any amount payable for the allotment.

(4) Steps will be taken for simplifying the procedures adopted for the implementation of the ceiling laws. A number of specific suggestions in this regard have been made.

(5) Suitable monitoring and evaluating machinery may be set up by the State Governments at appropriate levels.